



**TAMIL NADU LEGISLATIVE ASSEMBLY
(TENTH ASSEMBLY)**

**FOURTH SESSION
(21st September, 1992 to 25th September, 1992)**

RESUME OF BUSINESS

**Legislative Assembly Secretariat
Madras - 600 009.**

PREFACE

The publication contains a brief resume of the business transacted by the Tenth Tamil Nadu Legislative Assembly during its Fourth Session held from 21st September, 1992 to 25th September, 1992.

Madras-600 009.
Dated 9th October 1992

C.S.JANAKIRAMAN,
Secretary.

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TAMIL NADU LEGISLATIVE ASSEMBLY

TENTH ASSEMBLY - FOURTH SESSION

RESUME OF WORK TRANSACTED BY
THE TAMIL NADU LEGISLATIVE ASSEMBLY
FROM 21st SEPTEMBER 1992 to 25th SEPTEMBER 1992

I. SUMMONS

Summons for the Fourth Session of the Tenth Tamil Nadu Legislative Assembly were issued to the MemberS of the Assembly on the 21st August 1992 in S.O.Ms.No.166, Legislative Assembly Secretariat, dated the 21st August 1992.

II. DURATION OF THE MEETING

The Fourth Session of the Tamil Nadu Legislative Assembly commenced on the 21st September 1992 and adjourned *sine die* on the 25th September 1992.

III. SITTINGS OF THE ASSEMBLY.

The Tamil Nadu Legislative Assembly met for five days during the period from the 21st September 1992 to 25th September 1992 on the following days:-

21st September 1992, 22nd September 1992, 23rd September 1992, 24th September 1992, and 25th September 1992.

The House met in the evening only for one day on the 25th September 1992.

In terms of hours it sat to 23 hours and 17 minutes.

IV. PROROGATION.

The Fourth Session of the Tenth Tamil Nadu Legislative Assembly was prorogued with effect from the 13th October 1992 - vide S.O.Ms.No.217 Legislative Assembly Secretariat, dated 13th October 1992.

V. OBITUARY REFERENCES.

Obituary references were made in the Assembly on the demise of the following former Members of the Assembly on the dates noted against each:-

<i>Serial number and name</i>	<i>Constituency</i>	<i>Period in which served as Member</i>	<i>Date of demise</i>	<i>Date on which reference was made in the House.</i>
(1)	(2)	(3)	(4)	(5)
1. Thiru G. Moorthy	Pernambut(SC)	1980-84	7th May 1992	21st September 1992.
2. Thiru. K.J. Uyyakondan	Arcot	1977-80	11th May 1992.	Do.
3. Thiru.K.V. Veeran Ambalam	Melur	1980-84 1985-88	6th June 1992	Do.
4. Thiru B. K. Linga Gowder	Uthagamandalam	1957-62	25th June 1992	Do
5. Thiru K.N. Sivaperumal	Attur	1967-70	1st July 1992	Do
6. Thiru S. Nanjunda Row	Vedasanthur	1962-67	17th August 1992	Do
7. Thirumathi K. Kamalambujammal	Gummidipoondi	1957-62	19th August 1992	Do

All the Members stood in silence for two minutes as a mark of respect to the deceased.

VI. CONDOLENCE RESOLUTION

On the 21st September 1992, Hon. Thiru R. Muthiah, Speaker, placed the following Condolence Resolution before the House:-

"This House expresses its deep sense of sorrow at the demise of Thiru M.Hidayathullah, former Vice-President of India on the 18th September 1992.

Late Thiru M.Hidayathullah, ably served as Vice-President India from 31st August 1979 to 30th August 1984 and also served as acting President during 1969 and 1982. He also served as the Chief Justice of the Supreme Court of India from 1968 to 1970. A distinguished son of the Indian Sub-continent, he was a scholar of highest repute. His demise is an irreparable loss.

This House conveys its deep sense of sorrow and condolence to the Members of the bereaved family".

The above Resolution was adopted *nem con* and the House stood in silence for two minutes as a mark of respect to the deceased.

VII. PANEL OF CHAIRMAN

On the 21st September 1992, Hon. Speaker announced in the House the following Panel of Chairman for the Fourth Session of the Tenth Tamil Nadu Legislative Assembly:-

1. Thiru M. Chinnasamy
2. Thiru V.Sathiamoorthy
3. Thiru R. Singaram
4. Thiru V. Thambusamy
5. Thiru N.S.Palanisamy

VIII. QUESTIONS.

Eighty Starred Questions were answered on the floor of the House. Answers to One thousand three hundred and fifty Unstarred Questions were also placed on the Table of the House.

IX. STATEMENTS MADE BY MINISTERS UNDER RULE 110 OF TAMIL NADU LEGISLATIVE ASSEMBLY RULES.

During the period under Review, seven statements were made under Rule 110 of the Tamil Nadu Legislative Assembly on the following matters of public importance.

<i>Serial number and date.</i> (1)	<i>Statement made by</i> (2)	<i>Subject.</i> (3)
1. 21st September, 1992	Hon. Dr. J. Jayalalitha, Chief Minister	Law and Order situation in Tamil Nadu in the wake of "Tamils right to live" Conference organised by the Pattali Makkal Katchi in Madras city from 12th September 1992 to 14th September 1992
2. 23rd September 1992	Hon. Thiru G. Viswanathan, Minister for food and Co-operation.	Amount due from the Central Grant under the Crop Loan Waiver Scheme of the National Front Government.

<i>Serial number and date.</i> (1)	<i>Statement made by</i> (2)	<i>Subject.</i> (3)
3. Do.	Hon.Thirumathi R.Indira Kumari, Minister for Social Welfare	Declaration of weekly Holidays to the employees of the Nutritious Noon Meal Centres.
4. 24th September 1992	Hon.Dr.J.Jayalalitha, Chief Minister.	Free supply of Dhoties and Sarees to the Agricultural Labourers and the people below poverty line.
5. Do.	Do.	Government's decision to recommend to the Government of India to rename 'Maraimalai Nagar Railway Station' as 'Maraimalai Nagar Kamarajar Railway Station'.
6.25th September 1992	Do.	Hike by the Central Government in the prices of fertiliser and Petroleum products resulting in the increase in price of essential commodities and the request to the Government on India to withdraw the hike.
7.Do.	Hon. Thiru K.Kannapan, Minister for public Works	No irregularities committed in the acceptance of tenders for the ash handling system for the North Madras Thermal Power Station.

X. CALLING ATTENTION STATEMENTS.

Seven Calling Attention Statements were made on the floor of the House by the Hon.Ministers on the following matters of urgent public importance.

<i>Serial number and date on which the statement was made.</i>	<i>Name of the Members who called the attention of the Minister.</i>	<i>Minister who made the Statements.</i>	<i>Subject</i>
(1)	(2)	(3)	(4)
1. 22nd September, 1992	Thiru C.Swaminathan	Hon. Minister for Transport	Stoppage of the Cholan Transport Corporation bus plying between Peravoorani to Vettanviduthi.
2. 23rd September 1992	Thiru M.Chinnasamy	Hon. Minister for Public Works	Suspension of work relating to fixing of shutters in the Noyyal Orathupalayam Dam in the Noyyal Reservoir Project.
3. 24th September 1992	Thiru S.Alagiri	Hon. Minister for Health	The Prevalance of Cholera in Chidambaram taluk.
4. 25th September 1992	Thiru R.Murugaiah Pandian	Hon. Minister for Revenue	Benefits not accruing to 450 farmers who have been given Pattas under the Inam Abolition Act.
5. 25th September 1992	Thiru G.Palanisamy	Hon. Minister for Health	Prevalance of Cholera disease in Nagapattinam Quaid-e-Millieth District.
6. Do.	Thiru K.Selvaraj	Hon. Minister for Labour	Strike by the Textilies Workers in Coimbatore District demanding bonus.
7. Do.	Thirumathi J.Logambal, A.S.Ponnammal, Ramani Nallathambi, Zeenath Sheriffudeen, Lata Priyakumar	Hon. Minister for Agriculture	Shifting of Agricultural College from Kumulur in Lalgudi Taluk to another place.

XI. LEGISLATIVE BUSINESS

During the period, Fourteen Bills were introduced and the Fourteen Bills were considered and passed. The details are as follow.-

		<i>Date of Introduction</i>	<i>Date of Consideration and Passing.</i>
1	The Tamil Nadu Prohibition (Amendment) Bill,1992 (L.A.Bill NO.47 OF 1992)	21ST September, 1992	22nd September, 1992
2	The Tamil Nadu Prohibition (Third Amendment)Amendment Bill,1992 (L.A.Bill No.48 of 1992)	Do.	Do.
3	The Tamil Nadu Open Places (Prevention of Disfigurement) Amendment Bill 1992 (L.A.Bill No.49 of 1992)	Do.	25th September 1992
4	The Tamil Nadu Contingency Fund (Second Amendment) Bill, 1992 (L.A.Bill No.50 of 1992)	Do.	Do.
5	The Tamil Nadu Educational Institutions (Prohibition of Collection of Capitation Fee) Bill,1992 (L.A.Bill No.51 of 1992)	Do.	Do.
6	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill,1992 (L.A. Bill No.52 of 1992)	Do.	DO.
7	The Tamil Nadu Agricultural University (Second Amendment, Bill 1992(L.A.Bill No.53 of 1992)	Do.	Do.
8	The Tamil Nadu Pawn brokers (Amendment) Bill,1992 (L.A. Bill No.54 of 1992)	22nd September 1992	Do.
9	The Tamil Nadu Municipal Laws (Second Amendment) Bill,1992 (L.A.Bill No.55 of 1992)	Do.	Do.
10	The Tamil Nadu Panchayats and Panchayat Union Councils (Appointment of Special Officers) Second Amendment Bill 1992 (L.A.Bill No.56 of 1992)	Do.	Do.

		<i>Date of Introduction</i>	<i>Date of Consideration and Passing.</i>
11	The Tamil Nadu Agricultural University (Third Amendment) Bill,1992 (L.A.Bill No.57 of 1992)	Do.	Do.
12	The Tamil Nadu District Municipalities (Amendment) Bill 1992 (L.A.Bill No.58 of 1992)	23rd September 1992	Do.
13	The Tamil Nadu Entertainments tax (Amendment) Bill,1992 (L.A.Bill No.59 of 1992)	24th September 1992	Do.,
14	The Tamil Nadu Appropriation (No.5) Bill 1992(L.A. Bill No.60 of 1992)	Do	Do.

XII. FINANCIAL BUSINESS

On the 21st September, 1992, Hon. Dr. V.R. Nedunchezhiyazn, Minister for Finance presented to the House the First Supplementary Statement of Expenditure for the year 1992-93.

Discussion on the First Supplementary Statement of Expenditure for the year 1992-93 took place in the House on the 23rd September 1992 and 24th September 1992 and the House voted the Demands for grants for the First Supplementary Statement of Expenditure for the year 1992-93 on the 24th September 1992.

Out of 311 Cut Motions received for the Supplementary Estimates, 40 Cut Motions were admitted, out of which only 7 Cut Motions were actually moved in the House.

The Appropriation Bill relating to First Supplementary Statement of Expenditure for the year 1992-93,i.e. the Tamil Nadu Appropriation (No.5) Bill,1992(L.A.Bill No.,60 of 1992) was introduced in the Assembly on the 24th September 1992 and it was considered and passed on the 25th September 1992.

XIII.GOVERNMENT MOTIONS

(1) On the 23rd September 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) moved the following motion.

That Rule 189(3) of the Tamil Nadu Legislative Assembly Rules read with Rule 287 of the said Rules, be suspended and the House continue the discussion on the First Supplementary Statement of Expenditure for 1992-93 beyond 1.00 p.m.

The motion was adopted *nem con*.

On the 24th September 1992, Hon.Dr.V.R.Neduncheziyan, Minister for Finance (Leader of the House) moved the following motion.

"That Rule 32 of the Tamil Nadu Legislative Assembly Rules which provides that the first hour of every sitting be available for 'Questions and Answer' be suspended tomorrow (25th September 1992) and the House do resolve to transact Government business".

The motion was adopted *nem com*.

(3) On the 25th September 1992, Hon. Dr.V.R.Neduncheziyan, Minister for Finance (Leader of the House) moved the following motion.

"That under Rule 25 (1) of the Tamil Nadu Legislative Assembly Rules, the House be adjourned sine die"

The motion was put to vote and carried *nem con*.

XIV. REPRIMAND

For the first time in the history of the Tamil Nadu Legislature, the Editor of a Tamil Daily 'MURASOLI', Thiru Selvam was reprimanded by the House for breach of privilege of the House for publishing the expunged portion of the Proceedings of the House dated 5th February 1992 after the Committee of Privileges in its report laid on the Table on 8th April 1992, has recommended to that effect.

XV. WITHDRAWAL AND SUSPENSION OF MEMBERS

(1) On the 22nd September 1992, Hon. Speaker named Thiru S.Thirunavukkarasu, for obstructing the proceedings of the House and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was evicted out of the House.

(2) On the 23rd September 1992, Hon. Speaker suspended Thiru R.Thamaraikani for shouting in the House at frequent intervals and asked him not to attend the meeting for the day.

(3) On the 25th September 1992, Hon. Speaker named Thiru Elamvazhuthi for persistently defying the chair and asked him to withdraw from the House. When he refused to do so, the Marshal was called in and the Member was removed from the House.

XVI. ANNOUNCEMENT

(1) On the 22nd September 1992, Hon. Speaker announced in the House that he has received the following message from the Superintendent of Police, Crime Branch-1, C.I..D., Madras.

"I HAVE THE HONOUR TO STATE THAT THIRU PANRUTI S.RAMACHANDRAN, M.L.A OF P.M.K PARTY CONCERNED IN MADRAS CITY 'X' Cr.No.1899/92 Under Section 120-B,124-A. 153-A (1) (a)(b)505(1)(b) I.P.C., r/w13(1) and 13(2) OF UNLAWFUL ACTIVITIES (PREVENTION) ACT,1967 WAS ARRESTED, TODAY (21st September 1992) AT 21.15 hrs. AT HIS RESIDENCE ON EXECUTION OF NON-BAILABLE WARRANT ISSUED BY HON. ADDITIONAL CHIEF METROPOLITAN MAGISTRATE (1/C), EGMORE, MADRAS-8. HE IS BEING SENT FOR JUDICIAL CUSTODY".

(2) On the 25th September 1992 Hon. Speaker announced in the House that he has received the following message from the D.I.G. Madras.

'PANRUTI THIRU S.RAMACHANDRAN, M.L.A. (P.M.K) WHO WAS ARRESTED IN CR.No.1899/92 UNDER SECTION 124(A),120(B), 153(A),(B),505 (1)(B) OF IPC AND 13(1) AND 13(2) UNLAWFUL ACTIVITIES (PREVENTION) ACT WAS RELEASED BY THE HIGH COURT ON HIS BAIL ON 24th SEPTEMBER 1992 AT 18.30 P.M."

XVII. FELICITATION

On the 25th September 1992, Hon. Dr. V.R. Nedunchezhiyan, Minister for Finance (Leader of the House) conveyed on behalf of the House the felicitations and wishes to Hon. Speaker on his proposed tours aboard in connection with the 38th Commonwealth Parliamentary Conference 1992 at Bahamas from 6th October 1992 to 15th October 1992.

Thiru S.R. Balasubramoniyam, Leader of Opposition also conveyed the good wishes on behalf of the opposition parties.

Hon. Speaker thanked the Members for their felicitations.

XVIII. PRESENTATION OF COMMITTEE REPORTS.

During the period, thirteen Reports were presented to the House by various Committees of Legislature as detailed below:-

<i>Serial No.</i> (1)	<i>Name of Report</i> (2)	<i>Date of presentation</i> (3)
1.	Seventy-fifth Report of the Committee on Public Accounts	22nd September 1992
2.	Seventy-sixth Report of the Committee on Public Accounts	22nd September 1992
3.	Seventy-Seventh Report of the Committee on Public Accounts	Do.
4.	Seventy-Eighth Report of the Committee on Public Accounts	Do.
5.	Seventy-ninth Report of the Committee on Public Accounts	Do

<i>Serial No.</i> (1)	<i>Name of Report</i> (2)	<i>Date of presentation</i> (3)
6.	Eightieth Report of the Committee Public Accounts	Do.
7.	Eighty-first of the Committee on Public Accounts	Do.
8.	Eighty-second Report of the Committee on Public Accounts	Do
9.	Sixth Report of the Committee on Estimates	23rd September 1992
10.	Eighty-first Report of the Committee on Public Undertakings.	24th September 1992
11.	Eighty-second Report of the Committee on Public Undertakings.	Do.
12.	Sixth Report of the Committee on Government Assurances	Do.
13.	Twelfth Report of the Committee Petitions	25th September 1992

XIX. PAPERS LAID ON THE TABLE OF THE HOUSE.

During the period, one hundred and fifty-two papers were laid on the Table of the House, the details of which are as follows:-

A. Statutory Rules and Orders	102
B. Reports, Notifications and Other papers	50

Total	152
